

Sl.No.5

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.05.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/158/10/AMR/2019	Under Liquidation	10 Of IBC	RAMANASREE CONSUMER PRODUCTS PVT LTD
	IA(IBC)/165/2024	U/Sec 60(5) of IBC,2016 r/s Reg. 44 of IBBI (Liquidation Process) Reg's, 2016 R/w Rule 11 of the NCLT Rules,2016	Mr. Immaneni Eswara Rao, Liquidator of M/s Ramanasree Consumer Products Private Public Limited

ORDER

IA(IBC)/165/2024:

Present: Mr. Uma Sankar, Proxy Counsel for the Liquidator.

This application has been filed by the Liquidator seeking extension of liquidation period by 60 days. Heard. In view of the facts mentioned in the application, the liquidator is directed to file an application for dissolution of the CD or settle the matter and accordingly 30 days' time is granted to complete the liquidation process from 04.05.2024 to 03.06.2024 as a last chance. **Accordingly, IA(IBC)/165/2024 is allowed and stands disposed of.**

Sd/-

SANJAY PURI
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ
MEMBER (JUDICIAL)